

(d) and (e) The prices of scheduled drugs are fixed from time to time in accordance with the procedures and norms laid down under the DPCO, 1987. Regarding non-scheduled drugs, Government keeps a constant watch on the movements of their prices. Whenever any abnormal increase is noticed by the Government, it intervenes in the matter.

Recognition to the Trade Unions

190. SHRIGEORGE FERNANDES: Will the PRIME MINISTER be pleased to refer to the news item captioned "16 trade unions claim central recognition" appearing in the September 24, 1991 and state :

(a) whether sixteen trade unions have staked their claim to become Central Trade Union; and

(b) if so, the reaction of the Government thereon?

THE DEPUTY MINISTER IN THE MINISTER OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Thirteen trade union organisations have submitted their claims relating to the membership of trade unions which are affiliated to them, by the stipulated date of August 31, 1991, for the purpose of being recognised as central trade union organisations.

(b) The claims are being verified in accordance with the Procedure established for the purpose.

[*Translation*]

Illegal Possessing of Lands In Villages of Delhi

191. SHRI PANKAJ CHOWDHRY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the schemes under the second 'master-plan' are not likely to be implemented due to illegal possession of lands in villages under Delhi some companies;

(b) if so, the whether the Government have taken any action so far to vacate the illegal possession form the said villages; and

(c) if so, the details thereof; and if not the reasons therefor and the time by which any action is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). DDA has intimated that it takes care of the land after it is acquired and handed over to it by the Land Acquisition Collector/ Delhi Administration (Land & Building Department). Some cases of sub-division of agricultural lands beyond the abadi area may occur, but precise details are not available.

[*English*]

Reconstitution of Island Development Authority

192. SHRI MANORANJAN BHAKTA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Island Development Authority which was constituted in 1986 has become defunct;

(b) whether the Government propose to reconstitute the same Island Development Authority in its old form;

(c) if so, when it is likely to be reconstituted; and

(d) if not, the reasons therefor?